

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 471
(TO BE ANSWERED ON 19.07.2017)

FAKE CASTE CERTIFICATES

471. SHRI B. SRIRAMULU:
SHRIMATI ANJU BALA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the cases of getting employment against reserved vacancies on producing bogus/fake caste certificates in Central Government have been reported;
- (b) if so, the details of such cases during the last three years and the current year, Ministry/Department-wise and State-wise including Karnataka; and
- (c) the action taken by the Government against such persons and also against the responsible officers for the lapses?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): Yes, Madam.
- (b): The information on such cases is not centrally maintained.

However, the Central Government had undertaken an exercise to collect information about appointments secured on the basis of false/ fake certificates in the year 2010. Recently an instruction had been issued on 01.06.2017 to all Ministries/ Departments to collect information about appointments made on the basis of fake/ false caste certificates and follow up action taken thereon. The Ministries/ Departments have been requested to collect information from all Organisations under their administrative control about the cases where the candidates got/ alleged to have got appointment against vacancies reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes on the basis of false/ fake caste certificate and send a consolidated report to the Department of Personnel and Training by 15.07.2017.

In the response received so far from seven Ministries/ Departments, no such case has been reported.

- (c): The extant instructions provide that if it is found that a Government servant had furnished false information or produced a false certificate in order to secure appointment, he should not be retained in service. Thus when an appointing authority comes to know that an employee had submitted a false/ fake caste certificate, it has to initiate action to remove or dismiss such an employee from service as per the provisions of relevant Service Rules.

Contd. 2/-

The Government has also requested all the States/ Union Territories from time to time to streamline the process for verification of claims of candidates belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) and to issue instructions to District Magistrates/ District Collectors/ Deputy Commissioners to ensure at their own level the veracity of caste certificates so that unscrupulous non-SC/ST/OBC persons are prevented from securing jobs meant for SCs/STs/OBCs by producing false certificates.

Further, in order to discourage unscrupulous activities, State Governments/ Union Territories have also been requested to consider issue of appropriate instructions for initiating disciplinary proceedings against the errant officers who default in timely verification of caste certificates or who issue false certificates.
